

CCPA 74/2009
[Arising out of OA 558 of 2006]

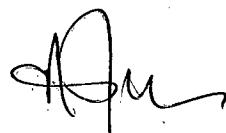
09.08.2010

None for the petitioner.

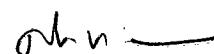
Shri Mukundjee, Id. Counsel for the respondents.

Learned counsel for the respondents is present and referred to para 6 of the show cause and submitted that the order of the Tribunal has been complied with and prayed for dismissal of the contempt petition.

In view of the averments made in the show cause, we do not find the reason to prolong the CCPA further. Accordingly, the CCPA is dropped and the notices issued to the respondents are discharged.



[A. K. Jain]
Member (A)



[Rekha Kumari]
Member (J)

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